159

trol of Water Pollution, New Delhi, for the year 1978-79, under sub' section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-500/801.

- II. A copy each (in English and Hindi) of the following papers:-
  - (i) Third Report of the Delhi Urban Art Commission for the period 1977-79, together with a Review by Government thereon, under section 19 of the Delhi Art Commission Act, 1973.
  - (ii) Statement giving reasons for the delay in laying the Report mentioned at (i) above.

[Placed in Library. See No. LT-501/80 for (i) and (ii)].

- III. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973:-
  - (i) Certified. Accounts of Delhi Urban Art Commission for the period from May 1974 to March 1978 al Audit Report thereon. Together with a Review by Governm ;nt on the Audit Report. [Placed in Library. See No. LT-623|80|.
- (ii) Audited Accounts of the Delhi Urban Art Commission for "the year 1978-79, together with a Review by Government thereon.
- (2<sup>^</sup>Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at 111(1) above.

[Placed in Library. See No. LT-499/80 for (1), (ii) and (2)].

## I. Report and Accounts (1978-79) of the **Indian Telephone Industries Limited,** Bangalore.

## II. Notifications of the Ministry of Communications.

THE MINISTER OF COMMUNICA-TIONS (SHRI C. M. STEPHEN): Sir,

I beg to lay on the Table:

- I. A copy (in Hindi) of the I ty-Ninth Annual Report and Accounts of the Indian Telephone
- tries Limited, Bangalore, for the year 1978-79, together the Auditors' Report On the Accounts and the comments of the Comptroller arid Auditor of India thereon. [Placed in Library. See No. LT-519/80].
- II. A copy each (in English and Hindi) of the following Notifications ol the Ministry of Communications, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:-
  - (i) G.S.R. No. 1508, dated the 15th December, 1979, publishing the Indian Telegraph (Seventh Amendment) Rules, 1979. [Placed in Library. See No. LT-517/80].
  - (ii) G.S.R. No. 196, dated the 16th February, 1980, publishing the Indian Telegraph (Second Amendment) Rules, 1980 [Placed in Library. See No. LT-531/80].
- I. Ordinances under Article 213 of the Constitution in relation to the State of Gujarat.
- II. Papers under Article 213 of the Constitution in relation to tlie State of Uttar Pradesh.
- III. Punjab Land Reforms (First Amendment) Rules. 1979.
- SHRI R. V. SWAMINATHAN: Sir, I beg to lay on the Table:
  - I. A copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980. issued by the President in relation to the State of Gujarat:—
    - Tenancy and (i) The Bombay Agricultural Lands (Gujarat Amendment) Ordinance, 1979, (Gujarat Ordinance No. 7 of 1979).